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PRINCIPAL DISTRICT AND SESSIONS COURT:: MAHABUBNAGAR

TENDER NOTIFICATION

Dis No. 1223 of 2019

Date 15-03-2019

Sealed quotations are invited from the reputed, licensed and authorized Outsourcing Agencies in Undivided Mahabubnagar District (all four districts) for outsourcing the following posts in the Mahabubnagar district judiciary.

Sl.No.	Category of post	Number of Vacancies proposed for filling up on outsourcing basis	Qualifications, Eligibility criterion
1	Attenders (Sanctioned to the Spl.Sessions Court-cum-VII A.D.J Court, Mahabubnagar)	3 ^{Three} (Five)	1) As per the APLGS 2) 7 th Pass 3) Preference will be given to Attender-cum-Cook, Attender-cum-Washerman, Attender-cum-Barber, Attender-cum- Electrician, Attender-cum-Driver

The sealed quotations shall be submitted in terms of G.O.Rt.No. 4459 Finance (SMPC) Department, Dated: 27.12.2006 and G.O.Rt.No. 2501, Finance (SMPC) Department, dt. 13.07.2006 and Circular Memo.No.17944/668/A2/SMPC /2007,dated:06-10-2007 superscribed with tender notification number, due date of quotation, addressed to the Prl.District and Sessions Judge, Mahabubnagar and it should reach the office of Prl.District and Sessions Judge during the office hours on or before 25-03-2019 till 5-00 PM.

CONDITIONS:

- (1) The service provider will be paid a commission not more than 5 % of the remuneration paid to the functionaries. The service provider shall not charge any fee/commission from the functionaries or deduct any amount other than employees' share of Provident fund.

- (2) The quote by the service provider shall include the commission, the employee's contribution, ESI and Service Tax with a clear break up of all these items.
- (3) The service provider shall deduct employees' contribution to Provident Fund and remit it along with the employer's share to the EPF fund and remit it to the EPF account of the employee.
- (4) The Unit Head shall be competent to enter into a written agreement for a period of one year initially with a registered service provider agency. All service conditions will be included in the agreement.
- (5) As per the Government vide circular Memo No. 17944/668/A2/SMPC/2007 dated 06-10-2007 the rule of reservation as per the existing 100 points roster already prescribed in Rule 22 of AP State and Subordinate Service Rules and presidential order in all outsourcing appointments shall be followed.
- (6) The Prl.District and Sessions Judge reserves the right to accept or reject any or all quotations without assigning any reasons.


Prl. District and Sessions Judge,
Mahabubnagar

To,
A copy is placed in the District Court's website.

Copies to

The III Additional District and Sessions Judge, Gadwal
The IX Additional District and Sessions Judge, Wanaparthy.
The Senior Civil Judge, Nagarkurnool.
(for giving wide publicity)

Notice boards of:

District Collectrates of Mahabubnagar/Jogulamba Gadwal/
Nagarkurnool/Wanaparthy/Narayanpet

Prl. District Court's Notice board.